

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 30th July, 1975.

NOTIFICATION
INCOME TAX

No.995(F.No.404/104/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.R. Chellaramani who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.R. Chellaramani takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.995(F.No.404/104/75-ITCC)

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(A.G. Saha)

for Deputy Secretary to the Government of India

NO:CC/ITCC/1036/289/RSP/75

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